

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.52518 of 2026

Arising Out of PS. Case No.-260 Year-2026 Thana- VAISHALI District- Vaishali

Santosh Kumar S/o Jag Lal Sah R/o Village - Majhauri, P.S. - Bidupur, Dist.
-Vaishali at Hajipur.

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr.Alok Kumar Alok

For the Opposite Party/s : Mr.Upendra Kumar

CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH
ORAL ORDER

2 10-08-2026 Heard learned counsel for the petitioner and learned
A.P.P. for the State.

2. The petitioner apprehends his arrest in a case
registered for offence under Section 30(a) of Bihar Prohibition
and Excise Act.

3. According to F.I.R., one bottle of 750 ml. in a
plastic bag of illicit foreign liquor was found hanging on the
handle of a seized motorcycle, of which, this petitioner is
registered owner.

4. Considering the fact that petitioner is registered
owner of the motorcycle, from which, aforesaid recovery has
been effected, the prayer for anticipatory bail of petitioner is
rejected.

(Prabhat Kumar Singh, J)

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